

CEILING ON URBAN PROPERTY BILL*

SHRIMATI SHARDA MUKERJEE (Ratnagiri) : Sir, on behalf of Shri Rameshwar Rao, I move for leave to introduce a Bill to provide for a ceiling on urban property.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for a ceiling on urban property."

The motion was adopted.

SHRIMATI SHARDA MUKERJEE : Sir, I introduce the Bill.

SHRI LOBO PRABHU (Udipi) : Sir, I rise on a point of order. This Bill conflicts with the Constitution because unless there is compensation for such ceilings as you impose, it will offend article 31A of the Constitution.

MR. CHAIRMAN : Leave to introduce the Bill has been granted by the House.

SHRI LOBO PRABHU : Leave cannot be granted for the consideration of an unconstitutional Bill. This Bill is unconstitutional because it violates the Constitution. The time of the House should not be wasted until you amend the Constitution or you provide for compensation.

MR. CHAIRMAN : The Bill has already been introduced. When it comes up before the House for consideration, you can put your point of view.

SHRI LOBO PRABHU : But there is a provision in the rules that a constitutional point can be raised at this stage.

MR. CHAIRMAN : It is too late. Leave is granted by the House and it has been introduced. I cannot go back now.

SHRI S. S. KOTHARI (Mandsaur) : How can the House agree to a Bill which is unconstitutional ? Shri Lobo Prabhu may be allowed to argue on that point.

SHRI LOBO PRABHU : Sir, I rose on a point of order as soon as the question was put before the House.

MR. CHAIRMAN : I asked the House and the House granted the leave. Now I cannot go back.

STATE BANK OF INDIA (AMENDMENT) BILL*

(Amendment of Sections 19, 21, etc.)

SHRI TENNETI VISWANATHAM (Visakhapatnam) : Sir, I am sorry that I came late.

I move for leave to introduce a Bill further to amend the State Bank of India Act, 1955.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the State Bank of India Act, 1955"

The motion was adopted.

SHRI TENNETI VISWANATHAM : Sir, I introduce the Bill.

BIHAR ATOMIC AUTHORITY BILL*

श्री शिवचन्द्र झा (मधुबनी) : मैं प्रस्ताव करता हूँ कि बिहार में एक आणविक संयंत्र स्थापित करने के लिए एक प्राधिकरण के गठन तथा तत्सम्बन्धी मामलों की व्यवस्था करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the formation of an Authority for the purpose of setting up an atomic plant in Bihar and for matters connected therewith."

The motion was adopted.

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